



2026:AHC:25468

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 503 of 2026

Harindra Rajbhar

.....Petitioner(s)

Versus

Board Of Revenue U.P. And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Deeksha Gupta, Siddharth Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Sri Muneshwar Singh, learned standing counsel for the state-respondents.
2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.1/Board of Revenue, U.P., U.P. at Prayagraj to decide Revision No.2076 of 2022 (Udai Narayan Singh vs. Harendra Rajbhar and Another), under Section 210 of the U.P. Revenue Code, 2006, within the stipulated time.
3. Counsel for the petitioner states that the revision filed by respondent no.2, impleading the petitioner as opposite party, arising out of the proceeding under Section 34 of the U.P. Revenue Code, 2006, is pending before respondent no.1 since 2022. He further placed the order sheet of the pending proceeding in order to demonstrate that the case is not proceeding expeditiously.
4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.1 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 5, 2026
C.Prakash

(Chandra Kumar Rai,J.)